

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

**GOVERNMENT ORDER NO:-20848 - JK (LD) of 2025**

**DATED: - 31 - 12 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

Secretary to Government

Dated: 31.12.2025

No:-LAW-OIC/12/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

**(Reyaz Ali Bhat)**

Deputy Legal Remembrancer



**Annexure to the Government Order No. 20848- JK (LD) of 2025 dated 31.12.2025**

S No.	Title of the Case	OIC
1	FIR No. 553/2024 of P/S Rajouri U/S 8/21/22/29 NDPS Act titled Shabab Ali Shah Vs UT of J&K through SHO P/S Rajouri.	<b>Sh. Satish Kumar, DySP (Hqrs) Rajouri</b>
2	FIR No. 106/2022 of P/S Gangyal U/S 452/376 RPC and 3/4 POCSO Act titled UT of J&K through SHO P/S Gangyal Jammu Vs Gulshan Kumar.	<b>Sh. Kuljeet Singh, DySP SDPO Gandhi Nagar</b>
3	FIR No. 92/2025 of P/S Ghagwal U/S 8/21/22/25 NPDS Act titled Sunil Singh Vs UT of J&K through P/S Ghagwal.	<b>Sh. Sumit Kumar Sharma, DySP Hqrs Samba</b>
4	FIR No. 315/2014 of P/S Udhampur U/S 8/15 NPDS Act titled UT of J&K through P/S Udhampur Vs Jarnail Singh & Another	<b>Sh. Praladh Singh, DySP, Hqrs Udhampur</b>
5	FIR No. 13/2024 of P/S Bishnah U/S 363/376 IPC and 3/4 POCSO Act titled Lovely Singh alias Kalu Vs UT of J&K through P/S Bishnah	<b>Sh. Gurmeet Singh, DySP, SDPO R.S Pura</b>
6	FIR No. 75/2024 of P/S Dahramsai U/S 87/64 BNS titled Pankaj Kumar Vs UT of J&K.	<b>Sh. Surinder Mohan, DySP, PC Kala Kote</b>
7	FIR No. 39/2018 of P/S Mendhar U/S 363/376 RPC titled State through SHO P/S Mendhar Vs Nazeem Ahmed.	<b>Sh. Toseef Ahmed, DySP SDPO Mendhar</b>
8	FIR No. 196/2018 of P/S Udhampur U/S 8/15 NDPS Act titled State through P/S Udhampur Vs Chamkar Singh.	<b>Sh. Praladh Singh, DySP, Hqrs Udhampur</b>
9	FIR No. 98/2013 of P/S Batote U/S 306 RPC titled State through SHO P/S, Batote Vs Rafiq Ahmed.	<b>Sh. Viqar Younus Batt, DySP, Headquarters, Ramban</b>
10	FIR No. 143/2025 of P/S Ramban U/S 74/115(2)/35(2)/76/79/352/49 BNS titled Susheela Devi Vs UT of J&K.	<b>Sh. Viqar Younus Batt, DySP Headquarters, Ramban</b>
11	FIR No. 15/2010 of P/S Khour U/S 307/149 RPC & 4/25 Arms Act titled State through P/S Khour Vs Rakesh Singh & Others.	<b>Sh. Virender Gupta, DySP SDPO Akhnoor</b>
12	FIR No. 231/2020 of P/S Udhampur U/S 8/15 NDPS Act titled State through P/S Udhampur Vs Sarwan Singh & another.	<b>Sh. Praladh Kumar DySP Hqrs, Udhampur</b>
13	FIR No. 112/2013 of P/S Banihal U/S 376/506 RPC titled State through SHO P/S Banihal Vs Tahir Ahmed Sohil & Others	<b>Sh. Surinder Bloeria DySP SDPO, Banihal</b>
14	FIR No. 252/2019 of P/S Samba U/S 8/15/29 NDPS Act titled State through P/S Samba Vs Gurbaksh Singh & another	<b>Sh. Arjun Chib, DAR Samba</b>
15	FIR No. 380/2023 of P/S Rajouri U/S 8/21/22/25/27-A NDPS Act titled State of J&K through P/S Rajouri Vs Vikal Chogga.	<b>Sh. Satish Kumar, DySP Hqrs, Rajouri</b>
16	FIR No. 32/2024 of P/S Rajpora, offence u/s 366, 344, 376 IPC, 4 of POCSO Act.	<b>Sh. Ab Majid Magray, JKPS, DySP, Hqrs Pulwama</b>
17	FIR No. 193/2024 u/s 8/21 NDPS Act P/S Handwara, UT of J&K V/S Javid Ahmad Sofi.	<b>Sh. Faisal Rouf, SDPO P/S Handwara</b>
18	FIR No. 98/2022 U/S 7/25 IA Act, 13, 18, 23, 39 ULA(P) Act & 4 Explosive Substance Act of P/S Kralpora.	<b>Sh. Mubashir Niaz, SDPO Kupwara</b>

*Devsingh* *Jms*